

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 101  
IA (CA) No. 18/JPR/2024  
CP No. 07/241-242/JPR/2024  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Jagdish Tambi & Ors.**

...Petitioners

**Versus**

**M/s Ksheer Sagar Developers Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Mohit Khandelwal, Adv.  
For the Respondent : Rishabh Khandelwal, Adv.  
Pooja Singh, JTA

**ORDER**

**IA (CA) No. 18/JPR/2024**

Heard Mr. Mohit Khandelwal, Adv. appearing on behalf of the Applicant. Mr. Rishabh Khandelwal, Adv. appearing on behalf of R-2 & 3 who submits that he has received the notice on behalf of R-4 & 6. Ms. Pooja Singh, JTA for RoC, Jaipur (R-7). There is no representation on behalf of the remaining Respondents. Reply, if any, may be filed within two weeks, with an advance copy to the opposite counsel. An appropriate order with regard to presence of the remaining Respondents will be passed, if they are not appearing before Hon'ble Tribunal on the next date of hearing. List the IA on 11.06.2024.

**CP No. 07/241-242/JPR/2024**

Heard Mr. Mohit Khandelwal, Adv. appearing on behalf of the Petitioners. Mr. Rishabh Khandelwal, Adv. appearing on behalf of R-2 who submits that he has received the notice on behalf of R-3, 4 & 6. Reply, if any, may be filed within

Sd/-

Sd/-

two weeks, with an advance copy to the opposite counsel. List the matter on 11.06.2024.

Sdr

(Ashish Verma)  
Technical Member

Sdr

(Deep Chandra Joshi)  
Judicial Member

May 10, 2024